

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

C.P. No. 41/94

Dt. of Decision: 28.7.94.

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(M.A. No. 573/94)

in

D.A. No. 48/94. and m A-573/84.

Mr. S. Lakshminarayana

.. Aetitioner/ Applicant.

Vs.

- 1. Shri D.C. Misra General Manager, SC Rly, Rail Nilayam, Secunderabad.
- 2. Dr. K. Suresh, Chief Medical Director, SC Rly, Rail Nilayam, Secunderabad.

.. Respondents/ Respondents.

Counsel for the Retitioner/

Counsel for the Respondents/ Respondents.

-M- c Chambus the Rao.

: Mr. 💪 V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.) THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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C.P.41/94 M.A.573/94 in OA 48/94

ORDER

(As per the Hon'ble Sri A.V. Haridasan, Member(J))

The grievance of the petitioner in this C.P. is that while the Tribunal in its final order directed the constitution of a fresh Medical Board and Examination of the applicant by the Board, bearing in mind the opinion experts or NIMS, the second medical board constituted persuant to the above directions has reached the same conclusion as the first Medical Board and in that process the opinion of the experts of NIMS was not taken into account at all. This, according to the petitioner amounts to a wilful defence of the directions contained in the judgement which renders of Courts Act. With this averments that the CP has been filed. An additional affidavit has been filed in which some further details are given.

- 2. Sri S. Ramakrishna Rao, appeared for the petitioner and Sri C.V.Malla Reddy, SC for Railways appeared for the respondents.
- 3. We have perused the CP and additional affidavit and the other material papers. We have heard the counsel for both the parties. On perusal of the material record, we find that the respondents have substantially complied with the direction in the judgement and that there is no reason to believe that there has been any intention to dear the orders of the Tribunal. The learned counsel for the natitioner submits that the fact that the Medical Board

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has not discussed the opinion given by the experts of NIMS shows that the above opinion was not taken note of. This arguments does not merit serious consideration because a direction was only to form an opinion and in doing so to take into account the opinion of the experts of the NIMS not to discuss in detail the opinion and to give reason for, if a different view is taken.

The pros and cons as in a judgement by a judicial forum. Therefore, on a consideration the material on record we do not find any reason to initiate proceedings under the Contempt of Courts Act against the respondents. The C.P. is therefore dismissed. The MA also stands dismissed

(A.B. Gorthi)
Member(A)

(A.V.Haridasan) : Member (J)

Dt. 28-7-94 Open Court dictation

DEPUTY REGISTRAR (J)

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Copy to:

- 1.Sri D.C.Misra, General Manager, South Central Railway, Railnilayam, Secunderabad.
- 2.Dr.K.Suresh, Chief Medical Officer, South Central Railway, Railnilayam, Secunderabad.
- 3. One copy to Mr.S. Kama Knshne Rao, Advocate, CA , Hyderabad.
- 4. One copy to Mr. W. Malla Reddy, SC for Railways, CAT, Hyderabad.
- 5. One copy to Library, CAT, Hyderabad.
- 6. One spare copy.

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